

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4129 of 2020**

1.Sunder Manjhi  
2.Surajmuni Devi @ Premlata Hembram  
..... Petitioner (s)

**Versus**

The State of Jharkhand ..... Opposite Party (s)

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner(s) : Mr. D.K.Chakraverty, Advocate  
For the State : Mr. Satish Kr. Keshri, APP

**2/Dated: 20<sup>th</sup> July, 2020**

Heard through V.C.

2. Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

3. The instant application has been preferred by the petitioners for grant of regular bail in connection with Balidih, P.S. Case No. 20 of 2020, corresponding to G.R. Case No. 386 of 2020, registered under Sections 498 (A), 302, 201. 306 and 34 of the Indian Penal Code, pending in the court of learned S.D.J.M, at Bokaro.

4. Learned counsel for the petitioner submits that the petitioners have been falsely implicated in this case and the entire prosecution story is concocted. He further submits that the petitioner no.1 is the father-in-law aged about 62 years and the petitioner no.2 is the married sister-in-law as such, the petitioners may be enlarged on bail. He further submits that the petitioners are in jail custody since 06.02.2020.

5. Learned APP opposes the prayer for bail and submits that the charge-sheet has already been submitted in this case.

6. In view of the aforesaid facts and circumstances of the case, the petitioners are directed to be released on bail. At present the petitioners shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only) each, thereafter when the lockdown period is over, the petitioners shall furnish bail bond of Rs. 10,000/- (ten thousand only) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M, at Bokaro, in connection with Balidih, P.S. Case No. 20 of 2020, Corresponding to G.R. Case No. 386 of 2020, within a period of one month from the date of lifting of lockdown.

7. With the aforesaid directions this bail application is allowed and disposed of.

**(Deepak Roshan, J.)**

Amardeep/